

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 211
(IB)-1111(PB)/2019

IN THE MATTER OF:

Apurava Kalia (HUF)

.... Applicant/petitioner

v.

M/s. Sunshine Trade Tower Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Manoj Kumar & Ms. R. Gayathri Manasa, Advs.

For the Respondent(s):

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ORDER

In view of the judgment rendered in the case of Writ Petition (Civil) No. 43 of 2019 (*Pioneer Urban Land & Infrastructure Pvt. Ltd. v. Union of India*) decided on 09.08.2019 by the Hon'ble Supreme Court the stay order operating has now ceased to have effect.

A copy of the paper book shall be furnished by the counsel for the petitioner to the counsel for the respondent during the course of the day. Reply be filed within a week thereafter with a copy in advance to the counsel for the petitioner.

List for arguments on 13.09.2019.



(M.M. KUMAR)
PRESIDENT



(S.K MOHAPATRA)
MEMBER (TECHNICAL)